

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 7803/2019

(Arising out of impugned final judgment and order dated 11-10-2018 in CRLA No. 3910/2006 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

MAHAVIR & ANR.

Respondent(s)

Date : 30-07-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE ANIRUDDHA BOSEFor Petitioner(s) Mr. S.R. Singh, Adv.
Mr. Ankur Prakash, AORFor Respondent(s) Mr. Rakesh Kumar-i, AOR
Mr. Parveen Semwal adv

Mr. Syed Mehdi Imam, AOR
Mr. Raman Yadav, Adv
Mr. Sharad Chauhan, Adv
Mr. Mansoor Ali Rizvi, AdvUPON hearing the counsel the Court made the following
O R D E RIn view of the letter circulated by learned
counsel for the petitioner, list after two weeks.(Geeta Ahuja)
Court Master(Anand Prakash)
Court Master